

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8591/2012

(From the judgement and order dated 16/09/2011 in FCA No.148/2009 of the HIGH COURT OF BOMBAY)

SHEHNAZ SANI

Petitioner(s)

VERSUS

ANWAR @ ARVIND RAMKRISHNA MUDBHATKAL

Respondent(s)

(With appln(s) for permission to file synopsis, list of dates, permission addl. documents, prayer for interim relief and office report)

WITH

SLP(C) NO. 8729 of 2012

(With appln. for permission to file synopsis, list of dates, prayer for interim relief and office report)

Date: 31/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE A.K SIKRI

For Petitioner(s)

Mr. Colin Gonsalves, Adv.
Mr. Tariq Adeeb, Adv.
for Ms. Jyoti Mendiratta, Adv.

For Respondent(s)

Mr. Sasi Nair, Adv.
Mr. Rajesh Kumar, Adv.
Mr. R.K. Srivastava, Adv.

UPON hearing counsel the Court made the following
O R D E R

After hearing counsel on either side, we feel that it is a proper case where the parties should try to resolve the disputes through mediation.

...2/-

: 2 :

We are informed that both the husband and wife, along with one daughter, are residing in the same premises in Juhu, Mumbai. Another daughter is currently employed in the United States of America.

Learned counsel appearing for the respondent (husband) submitted that the respondent has no intention to part with the property and even if he parts with the property, he would give it only to both the daughters. He further stated that he will never oust the petitioner from the plot and she can comfortably stay there for the rest of her life.

In such circumstances, since such a stand has been taken by the respondent (husband), we are sure that the petitioner will cooperate with the respondent for resolving the disputes between them.

We, accordingly, direct both the petitioner and respondent to appear before the Bombay High Court Mediation and Conciliation Centre on August 26, 2013 at 11.00 a.m. A report from the Mediation Centre is expected to reach this Court within four weeks from the date of their first appearance.

Put up immediately after the receipt of the Mediation Report.

| (N.S.K. Kamesh)

| | (Renuka Sadana)

|
| Court Master

| | Court Master

|